

DIVISION BENCH

ITEM NO.114

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No.564/2023, IA No.39/2024 IN CP (IB) No.29/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 3rd July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD. V/S SUPERTECH ORB PROJECT PVT. LTD.
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Toyesh Tewari, Adv. : *For the Financial Creditor*
- Sh. Anand Chibbar Sr. Adv. : *For the RP*
assisted by Sh. Abhishek Anand
alongwith Sh. Karan Kohli, Adv.
- Sh. Siddharth Bhatli alongwith : *For Res. No.1 & 2 in IA No.564/2023 &*
Ms. Lashita Dhingra, Adv. : *IA No.39/2024*
- Sh. Shravan Chandrashekhar, Adv. : *For Res. No.3 in IA No.564/2023*
: *& IA No.39/2024*

ORDER

IA No.564/2023 & IA No.39/2024

- 1.** This application has been moved on behalf of the RP on the ground that after the initiation of the CIRP, certain transactions have taken place at the end of the Directors of the Ex-management which according to him violates the moratorium period granted U/s 14 of the Code.
- 2.** The reply on behalf of the non-Applicant/ Respondent has also been filed.
- 3.** Let the matter be adjourned on 16th July, 2024 for final hearing to come up higher on the Board. Meanwhile, the written submissions/ synopsis along with judgments, if any, be also placed on record.

-Sd-

**(Ashish Verma)
Member (Technical)**

3rd July, 2024

*Avaneesh Kumar Singh
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**